

IN THE COURT OF SH. UMED SINGH GREWAL;  
ADDIITONAL DISTRICT JUDGE-02, WEST, THC, DELHI

**Civ DJ No. /2020**

Smt, Jasbir Kaur

...Plaintiff

Versus

1. Deepak Kumar
2. SDMC
- 3 BSES Rajdhani Power Ltd.

....Defendants

**THROUGH WEBEX VIDEO CONFERENCING**

**20.05.2020 ( 11.30 p.m. to 12 Noon)**

**Present:** Sh. Pradeep Kumar, Id. Counsel for the plaintiff

( M.No. 9910857195)

( Email ID: [pradeep.lwyr28@gmail.com](mailto:pradeep.lwyr28@gmail.com))

Sh. Harish Kumar, Id. Counsel for defendant no.1

(M.No. 8010079176)

(Email ID: [harishhm08081991@gmail.com](mailto:harishhm08081991@gmail.com))

None for defendant nos 2 & 3

The file was first time taken up on 11.05.2020 by the court of Sh. Prashant Kumar, Id. ADJ-05, West and adjourned to 14.05.2020 for service of defendants. For defendant nos. 2 & 3, there is no report from Filing Section, if any Vakalatnama or written statement or reply to

*U. Grewal* Contd... 2

the injunction application has been received from any one of them.

An application under order 6 Rule 17 CPC read with Section 151 CPC for amending the plaint and injunction application and amended plaint and amended application for injunction was received on mail by filing section. The Id. Counsel for defendant no. 1 admitted that he received those papers yesterday. But he did not file reply to the amendment application and seeks adjournment for the same and undertakes that he would send reply of the amendment application to the filing section within one or two days and supply advance copy to the plaintiff as well. Due to that reason the arguments on amendment application could not be heard.

At request of the parties, the matter is adjournment to 23.05.2020 for arguments on application under order 6 Rule 17 read with Section 151 CPC.

*Umed Singh Grewal*

**(Umed Singh Grewal)  
ADJ-02, West/Delhi  
(Duty officer)  
20.05.2020**